

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF EXPENDITURE  
LOK SABHA  
UNSTARRED QUESTION NO. †4167**

TO BE ANSWERED ON Friday, August 11, 2017/Shravana 20, 1939 (Saka)

**Special Package to Chhattisgarh**

**†4167. DR. BANSHILAL MAHATO:**

Will the Minister of FINANCE be pleased to state:-

- (a) whether the Union Government has provided 'special package' to some States for the development during the last three years and the current year;
- (b) if so, the details thereof, State-wise along with the criteria adopted for release of the said package;
- (c) whether the similar package has been granted/proposed to be granted to Chhattisgarh also; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE FOR FINANCE  
(SHRI ARJUN RAM MEGHWAL)**

(a) & (b): Prime Minister on 07.11.2015 and 15.08.2015 had announced special package for the States of Jammu & Kashmir and Bihar respectively to undertake sectoral development in these States. Central assistance of Rs.80,000 crore for Jammu & Kashmir and Rs.1.25 lakh crore for Bihar was agreed for the purpose. In addition, financial support of Rs.40,657 crore was also approved for other investments in the State of Bihar. Agriculture & farmers welfare, health & family welfare, education, power, road network, electrification of rail network, tourism, skill development, petroleum & natural gas, sports and components such as permanent restoration of damaged infrastructure, rehabilitation work and other related issues requiring attention due to devastating flood of September 2014 in Jammu & Kashmir are the core areas agreed for funding under these packages. The projects under the packages are being implemented in phased manner by the respective nodal Ministry in tandem with various departments of the State Government concerned.

(c) & (d): There is no proposal to grant special package to the State of Chhattisgarh. State of Chhattisgarh has been able to maintain revenue surplus during 2015-16 & 2016-17. Moreover, fiscal deficit of the State as proportion to gross domestic product (GSDP) over reference period is found to be within limits recommended by 14<sup>th</sup> Finance Commission.

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